

**Secretary General informed the Lok Sabha regarding the passing of Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023**

**SECRETARY GENERAL:** Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18<sup>th</sup> December, 2023 agreed without any amendment to the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2023.

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18<sup>th</sup> December, 2023 agreed without any amendment to the Government of Union Territories (Amendment) Bill, 2023 which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2023.

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**14.07½ hrs**